

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 4

IA(I.B.C)/3451(MB)2024 IN C.P. (IB)/753(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **18.07.2024**

NAME OF THE PARTIES : **Indian Bank**

Vs

Gokul Sugar Industries Limited

For FC : Adv. Haney Satpal

For Suspended Director/Applicant (in IA/3451/2024) : Adv. Mily Ghoshal
a/w Sophia Hussain

Sec. 7 of IBC

ORDER

IA(I.B.C)/3451(MB)2024

1. This is an IA filed by Suspended Director of CD, wherein it has been brought to our notice that CIRP in CP 366 of 2024 in respect of the same CD has already been initiated by Bench-I on 27.06.2024.
2. In view of the above, the Counsel for the Suspended Director of CD requests that this CP to be disposed of.
3. However, Counsel for the FC submits that till the time public announcement is made by the IRP, the application should not be dismissed.

4. Having heard both the Counsel, we **dispose of the CP as infructuous.**
5. Liberty is granted to the FC to revive the CP in the event of setting aside the order of admission of CD in CP 366 of 2024.
6. **All pending IAs are also disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)